

**COURT- 1**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**APL No. 196 OF 2019 & IA No. 1061 OF 2019 & IA No. 1351 OF 2019**

**Dated: 3rd October, 2019**

**Present:**  
**Hon'ble Mrs. Justice Manjula Chellur, Chairperson**  
**Hon'ble Mr. Ravindra Kumar Verma, Technical  
Member(electricity)**

**In the matter of:**

**Power Grid Corporation of India Limited** ..... **Appellant(s)**  
**Versus**  
**Central Electricity Regulatory Commission** ..... **Respondent(s)**

Counsel for the Appellant(s) : Suparna Srivastava

Counsel for the Respondent(s) : Shreshth Sharma  
Molshree Bhatnagar for R2

**ORDER**

IA No. 1351 of 2019

(Application for condonation of delay in filing reply)

For the reasons set out in the application, delay of 27 days in filing the reply is condoned.  
Application is disposed of.

**APPEAL NO. 196 OF 2019 & IA NO. 1061 OF 2019**

Admit.

Repondent CERC inspite of service of noitce has remained absent. Pleadings are closed.

List the matter for hearing on **16.01.2020.**

**Ravindra Kumar Verma  
Technical Member(electricity)**

**Justice Manjula Chellur  
Chairperson**

MK